

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 121 of 1995

Monday this the 17th day of April, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. K.S.Prathapan,  
Assistant Store Keeper,  
Naval Store Depot, Southern Naval Command,  
Cochin-4.
2. C.Y.Mohammed Basheer, -do-
3. K.Ramakrishnan -do-
4. M.Asokkumar -do-
5. T.P.Munhi Krishnan -do-
6. V.V.Mohanan -do-
7. P.U.Raju -do- ..... Applicants

(Ist applicant is duly authorised by  
others to conduct and prosecute the case).

(By Advocate Mr. P.K.Muhammed and Mr.O.D.Sivadas)

Vs.

1. The Flag Officer Commanding in-Chief  
Southern Naval Command,  
Naval Base, Cochin.4.
2. The Director of Logistic Support,  
Naval Headquarters, New Delhi.
3. The Chief of Naval Staff,  
Naval Headquarters, New Delhi.
4. Union of India,  
represented by the Secretary of Defence,  
Ministry of Defence, New Delhi. .... Respondents

(By Advocate Mr. T.P.M.Ibrahim Khan)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

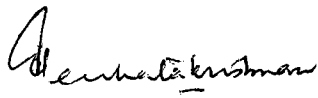
Respondents informed applicants by A4 that  
their grievances were being considered by the Govern-  
ment of India. A4 reads:

"Notwithstanding the above Naval Headquarters  
is taking up the case again with the Government."

2. That was two long years ago, and respondents must be able to tell applicants the outcome of such consideration. They will do so within eight weeks from today.

3. Application is disposed of with the aforesaid direction. No costs.

Dated the 17th day of April, 1995.

  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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List of Annexures

Annexure A4: True copy of the Memo No. NSC/IX/9006 dated 4-5-1993, issued by Assistant Controller of Materials to the 6th applicant.